

Annexure-I
Name of the corporate debtor: Nirmal Lifestyle Realty Private Limited; Date of commencement of CIRP: 6 December 2021; List of creditors as on: 27 August 2022

List of secured financial creditors belonging to any class of creditors

(Amount in ₹)

Sl. No.	Name of creditor	Identification No.	Details of claim received		Date of receipt	Details of claim admitted				Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
			Amount claimed	Amount of claim admitted		Nature of claim	Amount covered by security Interest	Amount covered by guarantee	Whether related party?					% of voting share in CoC
1.	Accomplish Welding Private Limited	U70102WB 2013PTC19 3221	12.03.2022	10,00,00,000	0	Creditor in Class	5,00,00,000	0	No	0	0	10,00,00,000	0	Refer Note

Note:

1. Accomplish Welding Private Limited submitted its claim in Form CA (Proof of claim by Financial Creditor in a Class) basis the Agreement dated 26 April 2014 entered between Ralliwolf Limited and Nirmal Lifestyle Realty Private Limited and a Memorandum of Understanding dated 22 November 2019 entered between Ralliwolf Limited and Accomplish Welding Private Limited. The claim has not been admitted basis the following grounds:
 - a. There is absence of agreement to sell or letter of allotment and/or any other document which establishes the relationship between the Corporate Debtor and Accomplish Welding Private Limited.
 - b. Clause 3 of the Agreement between Corporate Debtor and Ralliwolf Limited dated 26 April 2014, the immovable property as described therein, appears to be an unidentified plot of land and does not contain any plot/apartment number. Therefore, the claim being filed on the basis of an unidentified plot of land, cannot be verified. Clause 3 further appears to be an agreement to agree in future and is not a definitive and binding agreement between Ralliwolf Limited and the Corporate Debtor.
 - c. The MOU also cannot be said to be binding as the Corporate Debtor is not even a party to the same. The charge, if any, has been created by Ralliwolf Limited in favour of Accomplish Welding Private Limited, and not by the Corporate Debtor and no documentation / agreement / contract has been provided which supports the levy of interest @ 12 % per annum in cases of events of default or delayed payments. The interest claimed is of INR 5.40 Crores which has been shown to accrue from the year 2014 onwards. However, the same does not find any mention in the financial Statements of Accomplish Welding Private Limited.